

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-528**

CP No- 174/58/ND/2022  
CA/72/2023

**IN THE MATTER OF:**

Anju Sahni

**....Applicant**

**Vs.**

M/s. Diva Designs Pvt. Ltd. Through  
its Directors Mr. Ajay Sahni & Ors.

**....Respondent**

**SECTION**

U/s 58(3)

**Order delivered on 24.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Harsh Gurbani, proxy counsel

For the Respondent : Mr. A. Chatterjee, for R-2 & R-3  
Ms. Archana Lakhotia, Mr. Bikram Bhattacharya,  
Advs. for R-1

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Proxy counsel on behalf of Petitioner is present and submitted that the main counsel is in his legs before the Hon'ble NCLAT. Ld. Counsel on behalf of R-1, R-2 and R-3 is present. In view of request made by Proxy Counsel on behalf of Petitioner, list the matter on along with IA on **25.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**